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GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110 003

.....

No. 4/1/2020-IR  
Dated: 30-01-2020

CIRCULAR

In order to prevent the spread of Novel Corona Virus Disease in India, it has become imperative to take immediate steps for screening of passengers and crew arriving from Corona Virus Disease affected country.

2. For this purpose, all airlines operating China on International routes are requested to take following precautionary measures with immediate effect:-


(i) In flight announcement to be made by the airlines(which are directly coming from any airport in China);

(a) "In view of the current Threat of Novel Corona Virus Disease (nCoV) in Wuhan, Hubei province of China which has affected persons with fever, cough and respiratory distress have been confirmed with nCoV infection. All passengers who have such symptoms are hereby advised to report immediately to the airlines crew and also at the immigration/medical unit on arrival. This is important for early diagnosis for prompt management for preventing spread of disease. In case any of these symptoms develop within 28days of arrival in India, the traveler should seek medical assistance from the designated hospitals and also inform the airport health office".

(b) "All travelers (passengers and crew) who have travelled to Wuhan, Hubei province of China during past 14 days may be required to undergo health screening prior to immigration clearance".

3. A prototype signage (copy enclosed) is to be put up at strategic locations at the three identified Airports (Delhi, Mumbai & Kolkata).

4. Please acknowledge the report and intimate action taken in the matter.

*o/c*   
(Sunil Kumar)  
Deputy Director General

Encl : As above.

To  
All Airlines operating International air services to/from China.

Copy to :

1. The Chairman, Airports Authority of India.
2. The Commissioner (Immigration), East Block-VIII, Level-V, Sector-I, R.K. Puram, New Delhi: 110066.
3. National Centre for Disease Control [Kind Attn: Dr. Surjeet Kumar Singh, Director], Ministry of Health & Family Welfare, 22, Sham Nath Marg, Delhi: 54.
4. Ministry of Civil Aviation. [Kind Attn: Shri Narendra Singh, Under Secretary], 'B'

<p>Telephone No. : 011-24622495  Aeronautical : VIDDYAYX  E-Mail: dgoffice@dgca.nic.in  Fax 011-24616783</p>	<p><b>GOVERNMENT OF INDIA  AERONAUTICAL INFORMATION SERVICES  DIRECTOR GENERAL OF CIVIL AVIATION  OPPOSITE SAFDARJUNG AIRPORT  NEW DELHI-110 003</b></p>	<p><b>AIC  SL. No. 02/2020</b></p> <hr/> <p><b>3<sup>rd</sup> February, 2020</b></p>
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File No.04/01/2020-IR

The following circular is issued for information, guidance and compliance.



(Arun Kumar)

DIRECTOR GENERAL OF CIVIL AVIATION

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**Instructions regarding e-Visa Services for passengers holding Chinese passports and other nationals residing in the People's Republic of China.**

All scheduled Indian and foreign airlines engaged in International air transportation to/from India are required to ensure the following:

Due to current developments, travel to India on E-visas stands temporarily suspended with immediate effect for holders of Chinese passports and the applicants of other nationalities residing in the People's Republic of China. Holders of already issued E-visas may also note that these have been temporarily suspended and currently not valid.

All those, who have a compelling reason to visit India may contact the respective Embassy of India or the Indian consulates, as well as the Indian Visa Application Centres.

This will apply to all flights departing today after 21:00 hrs GMT.

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GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110 003

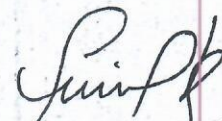
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No. 4/1/2020-IR  
Dated: 04-02-2020

CIRCULAR

In order to prevent the spread of Novel Corona Virus Disease in India, it has been decided that all passengers arriving from China, Hong Kong, Singapore and Thailand shall be screened by APHO immediately once they step out of the specific identified Aerobridge. Separate counters would be created near these aerobridges for their screening. After screening and clearance given by APHO at aerobridges, all passengers shall be allowed to proceed towards Immigration. All airports operators shall identify and earmark the aerobridge and provide the necessary infrastructure for the purpose of screening of such passengers arriving from China, Hong Kong, Singapore and Thailand at the aerobridge.

2. All airport operators, therefore, are advised to cooperate with the APHO and ensure that Immigration area, staff handling these passengers and their counters are properly sanitized under medical supervision of APHO.
3. Please acknowledge the receipt and intimate action taken in the matter.

  
(Sunil Kumar)  
Deputy Director General

To

1. All International Airport Operators in India.
2. All Scheduled Airlines operating to/from China, Hong Kong, Singapore and Thailand

Copy to :

1. The Chairman, Airports Authority of India.
2. Smt. Rubina Ali, Joint Secretary, M/o civil Aviation, Rajiv Gandhi Bhawan, New Delhi.
3. APHO, Indira Gandhi International Airport, New Delhi.
4. Shri D.C. Sharma, DDG, O/o DGCA.



No. 4/1/2020-IR  
Dated: 05-02-2020

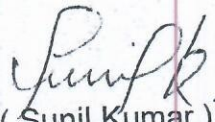
CIRCULAR

In view of the evolving scenario related with 2019 -nCOV, New Visa advisory for travelers from China has been issued by the competent authority.

2. All scheduled Indian and foreign airlines engaged in international air transportation to/from India, therefore, are advised as under:

- i) Existing visas (including eVisa already issued) are no longer valid for any foreign national travelling from China;
- ii) People have already been advised to refrain from travel to China through an earlier advisory, people traveling to China henceforth will be quarantined on return;
- iii) Intending visitors may contact Embassy in Beijing ([visa.beijing@mea.gov.in](mailto:visa.beijing@mea.gov.in)) or the Consulates in Shanghai (Ccons. [shanghai@mea.gov.in](mailto:shanghai@mea.gov.in)) and Guangzhou ([Visa.guangzhou@mea.gov.in](mailto:Visa.guangzhou@mea.gov.in)) to apply afresh for an Indian visa.
- iv) The Indian Embassy in China continues to remain contactable 24x7 on two hotline numbers [helpdesk.beijing@mea.gov.in](mailto:helpdesk.beijing@mea.gov.in) Indian nationals in need of any assistance may get in touch with the Embassy on these hotlines and email.
- v) For any queries related to health, may contact on Ministry of Health & Family Welfare 24\*7 helpline number +91-11-23978046 or email at [ncov2019@gmail.com](mailto:ncov2019@gmail.com).

3. Please acknowledge the receipt and intimate action taken in the matter.

  
(Sunil Kumar)  
Deputy Director General

To

All airlines operating International air services to/from India.



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GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

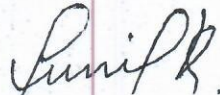
No. 4/1/2020-IR  
Dated: 08-02-2020

CIRCULAR

**Subject:** Suspension of Regular visa and e-Visa of Chinese nationals residing anywhere and foreigners residing in China.

In view of suspension of Regular visa and e-Visa of Chinese national residing anywhere and foreigners residing in China, all Scheduled Indian and International Airlines engaged in International air transportation to/from India are advised as under:

- a. All Visas issued to Chinese passport holders, including Regular (sticker) as well as e-Visa issued prior to Feb 05, 2020 has been suspended with immediate effect.
  - b. No Chinese national as well as other foreigner presently in China are allowed to travel to India on existing Regular (sticker) visa or e-Visa, which they hold (issued prior to Feb 05, 2020). In case of compelling reasons to travel to India, such persons may get in touch with Embassy in Beijing or Consulates in Shanghai and Guangzhou for **new Visa**.
  - c. Foreigners who have been to China on or after Jan 15, 2020, are not allowed to enter India from any Air, Land or seaport including Indo-Nepal, Indo-Bhutan, Indo-Bangladesh or Indo-Myanmar land borders.
  - d. These visa restrictions will not apply to Aircrew, who may be Chinese nationals or other foreign nationalities coming from China.
2. Please acknowledge receipt and intimate action taken report in the matter.

  
(Sunil Kumar)  
Deputy Director General

To  
All Airlines operating International air services to/from India

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GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110 003

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No. 4/1/2020-IR  
Dated: 13-02-2020


CIRCULAR

In order to prevent the spread of Novel Corona Virus Disease in India, it has been decided to expand the universal screening for all passengers arriving in flights directly from Japan, South Korea, Thailand and Singapore besides the flights from China and Hong Kong.

2. Universal screening of all the passengers coming in flights directly from Japan, South Korea, Thailand and Singapore besides the flights from China and Hong Kong shall be ensured immediately once they step out of the specific identified Aerobridge. It is advised to place the suitable signages at strategic locations at all the airports and getting the self-declaration form filled by the passengers as per the instructions of the Ministry of Health & family Welfare.

3. All airlines shall make in-flight announcement in the flights coming directly from these countries and ensure strict compliance.

4. Please acknowledge the receipt and intimate action taken in the matter.

  
( Sunil Kumar )  
Deputy Director General

To

1. All International Airport Operators in India.
2. All Scheduled Airlines operating to/from Japan, South Korea, China, Hong Kong, Singapore and Thailand

Copy to :

1. Smt. Rubina Ali, Joint Secretary, M/o civil Aviation, Rajiv Gandhi Bhawan, New Delhi.
2. The Chairman, Airports Authority of India.
3. APHO, Indira Gandhi International Airport, New Delhi.



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GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR  
Dated: 23-02-2020

CIRCULAR

In order to prevent the spread of CONVID 19 (Novel Corona Virus 2019) disease in India, it has been decided to expand the universal screening of all passengers arriving in flights from Nepal, Indonesia, Vietnam and Malaysia besides the flights from China, Hong Kong, Japan, South Korea, Thailand and Singapore.

2. Universal screening of all passengers coming in flights from Nepal, Indonesia, Vietnam and Malaysia besides the flights from China, Hong Kong, Japan, South Korea, Thailand and Singapore shall be ensured immediately once they step out of the specific locations at all the airports and getting the self-declaration form filled by the passengers as per the instructions of the Ministry of Health & family Welfare.
3. All airlines shall make in-flight announcement in flights coming from these countries and ensure strict compliance.
4. Please acknowledge the receipt and intimate action taken in the matter.

  
(Sunil Kumar)

Deputy Director General

To

1. All International Airport Operators in India.
2. All Scheduled Airlines operating flights to/from Nepal, Indonesia, Vietnam, and Malaysia.

Copy to:

1. Principal Secretary, Health (Assam, Bihar, Punjab, Tamil Nadu, West Bengal, Rajasthan, Uttar Pradesh, Kerela, Telangana, Odisha, Maharashtra, Delhi, Karnataka, Gujarat, Andhra Pradesh and Goa.
2. Smt. Rubina Ali, Joint Secretary, M/o Civil Aviation, Rajiv Gandhi Bhawan, New Delhi.
3. The Chairman, Airports Authority of India.
4. APHO, Indira Gandhi International Airport, New Delhi.

GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110 003

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No. 4/1/2020-IR  
Dated: 28-02-2020

CIRCULAR

In view of threat posed by COVID-19, Visa on Arrival (VoA) facilities to nationals of Japan and South Korea is suspended with immediate effect.

2. All concerned Airlines are hereby directed not to accept those passengers from these countries for VoA in India, however, those who have e-visa or regular visa may travel to India provided they have not visited China on or after 15-01-2020.
3. Please acknowledge the receipt and intimate action taken in the matter.



(Sunil Kumar)  
Deputy Director General

To

1. All Scheduled Airlines operating to/from Japan and South Korea.

Copy to :

1. Smt. Rubina Ali, Joint Secretary, M/o civil Aviation, Rajiv Gandhi Bhawan, New Delhi.
2. Bureau of Immigration(Bol), New Delhi
3. The Chairman, Airports Authority of India.
4. APHO, Indira Gandhi International Airport, New Delhi.



GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR  
Dated: 02-03-2020

CIRCULAR

In order to prevent the spread of CONVID 19 (Novel Corona Virus 2019) disease in India, it has been decided to expand the universal screening of all passengers arriving in flights from Italy and Iran besides the flights from China, Hong Kong, Japan, South Korea, Thailand, Singapore, Nepal, Indonesia, Vietnam and Malaysia.

2. Universal screening of all passengers coming in flights from Italy and Iran besides the flights from China, Hong Kong, Japan, South Korea, Thailand, Singapore, Nepal, Indonesia, Vietnam and Malaysia shall be ensured immediately once they step out of the specific locations at all the airports and getting the self-declaration form filled by the passengers as per the instructions of the Ministry of Health & family Welfare.

3. All airlines shall make in-flight announcement in flights coming from these countries and ensure strict compliance.

4. Please acknowledge the receipt and intimate action taken in the matter.



(Sunil Kumar)  
Deputy Director General

To

1. All International Airport Operators in India.
2. All Scheduled Airlines operating flights to/from Italy and Iran.

Copy to:

3. Smt. Rubina Ali, Joint Secretary, M/o Civil Aviation, Rajiv Gandhi Bhawan, New Delhi.
4. Shri Narendra Singh, US, M/o Civil Aviation, Rajiv Gandhi Bhawan, New Delhi.
5. The Chairman, Airports Authority of India.
6. APHO, Indira Gandhi International Airport, New Delhi.

CIRCULAR

**Subject: Prevention of the spread of Coronavirus Disease (COVID 19)**

In addition to the previously issued instructions, these guidelines are being issued for the prevention of the spread of the COVID 19 for following categories of the personnel involved in aircraft operation.

**1. Ground handling Staff**

Cleaning and disinfection programmes are critical to ensure sanitary environment on the aircraft. Unlike routine procedures, post-event disinfection is not a frequent practice and therefore it is particularly important that event driven procedures for the ground handling personnel are well documented and understood by the personnel involved in the activity.

The following aspects for disinfection and cleaning need to be well defined.

- Availability and correct usage of personnel protective equipment (PPE). All personnel involved in Aircraft cleaning activity should be provided with PPE such as surgical mask, gloves, disposable shoe covers etc. All personnel should also be made aware of the correct usage and disposal of PPE as a potential biohazard.
- Usage of cleaning and disinfecting agents in a post event scenario should not be detrimental to aircraft materials and manufacturer provided guidelines may be used for the same.
- Preventive Disinfection process of aircraft should be carried out by use of alcohol based agent as per the WHO guidelines.

All operators should ensure that all the aircrafts arriving from **China, South Korea, Japan and Italy** are subjected to disinfection process after arrival in India, prior to commencing boarding of passengers for the next flight, on such aero planes. It shall be ensured that for all inbound international flights prior to the next movement of the aircraft, boarding of passengers shall commence only after thermal scanning/ immigration clearance of the incoming passengers has been obtained. In the event of any passenger is suspected of COVID-19 symptoms, the disinfection/ cleaning process of the aircraft will be carried out as specified above.

In case of disembarkation, passengers from Italy, Japan and South Korea or from a flight wherein a passenger has been identified as a suspect for COVID-19 at non aerobridge bay, and a vehicle has been utilized for transportation of passengers from bay to the terminal building, all such vehicles should also be subjected to disinfection/ cleaning process as specified above. The similar process shall also be adopted in case of wheelchair used by a COVID-19 suspect passenger. All ground handling staff entering inbound or outbound international flights shall be provided with PPEs and such PPEs shall be disposed of in an appropriate manner after handling of each flight.



## 2. Crew Members

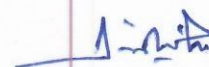
Crew members are constantly working in a environment which has potential for exposure to COVID-19. in order to prevent any form of infection to crew members all operators are advised to issue the following guidelines/instructions for the crew.

- Practice personal hygiene.
- Mandatory Use of PPEs on sectors as given in DGCA circular No. 4/1/2020-IR dated 3<sup>rd</sup> March, 2020. In addition it is advisable to the maximum extent possible that PPEs be used by crew on all flights.
- Infection control measures including traceability of crew should be well documented in the event of crew members being exposed to a suspected or confirmed COVID-19 case.

## 3. Airport Staff and Airline Operators

- All staff at airport like immigration, health, security, check-in counter staff, etc. who are exposed to potential or possible infected passengers or co-workers should be mandatorily provided with PPEs.
- Adequate awareness in the form of announcements, banners, posters, etc. should be displayed at prominent places at all airports in India.
- Adequate hand sanitizing facilities should be made available at multiple locations including catering-kitchen, check-in counters, terminal exit areas, at thermal screening points etc. for the use of staff and passengers.
- Operators to ensure that adequate PPEs are available on board all the aircraft for distribution to passengers on need or request basis for international and domestic sectors both.

The above is for strict compliance by all concerned.



(P K Srivastava)  
Joint Director General  
For Director General of Civil Aviation

To:

1. All Airport Operators in India
2. All Scheduled Airlines.
3. All Ground Handling Agencies

Copy to:

4. Smt Rubina Ali, JS, MoCA
5. The Chairman, AAI
6. APHO, All Airports

GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

.....

No. 4/1/2020-IR  
Dated: 03-03-2020

CIRCULAR

**Subject : Travel restrictions related to COVID 19.**

In supersession of all earlier advisories issued on the subject, it has been decided that:

- 1) All Regular/e-Visas/ issued to nationals of Italy, Iran, South Korea and Japan issued on or before March 03, 2020 and who have not yet entered India, stand suspended with immediate effect. They may not enter India from any air, land or seaport ICP. Those requiring to travel to India due to compelling reasons, may seek fresh visa from nearest Indian Embassy/Consulate.
- 2) Regular/e-Visa issued to nationals of Peoples Republic of China issued on or before February 05, 2020 were suspended earlier, which shall remain in force. Such Chinese nationals may not enter India from any air, land or seaport ICP. Those needing to travel to India under compelling circumstances, may apply for fresh Visa to nearest Indian Embassy/Consulate.
- 3) Regular/e-Visas issued to all other foreign nationals who have travelled to Peoples Republic of China, Iran, Italy, South Korea and Japan, on or after February 01, and who have not yet entered India, stand suspended with immediate effect. Such foreign nationals may not enter India from any air, land or seaport ICP. Those requiring to travel to India under compelling reasons may apply for fresh visa to nearest Indian Embassy/Consulate.
- 4) Diplomats, officials of UN and other International bodies, OCI cardholders and aircrew from above countries are exempted from such restrictions on entry. However, medical screening is compulsory.
- 5) All foreign and Indian nationals entering into India from any port, are required to furnish duly filled self-declaration form including personal particulars and travel history to Health officials and Immigration officials at all ports.



6) Passengers (foreign and Indian) arriving directly or indirectly from China, South Korea, Japan, Iran, Italy, Hong Kong, Macau, Vietnam, Malaysia, Indonesia, Nepal, Thailand, Singapore must undergo medical screening at port of entry.



(Sunil Kumar)  
Deputy Director General

To

1. All International Airport Operators in India.
2. All Scheduled Airlines operating flights to/from Italy and Iran.

Copy to:

3. Smt. Rubina Ali, Joint Secretary, M/o Civil Aviation, Rajiv Gandhi Bhawan, New Delhi.
4. The Chairman, Airports Authority of India.
5. APHO, Indira Gandhi International Airport, New Delhi.

GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

No. 4/1/2020-IR  
Dated: 04-03-2020

CIRCULAR

In order to prevent the spread of COVID 19 (Novel Corona Virus 2019) disease in India, it has been decided to expand the universal screening of all passengers arriving in flights from any other country in India.

2. Universal screening of all passengers coming in flights from any other country shall be ensured immediately once they step out of the specific locations at all the airports.
3. All airlines operating on international sector are advised to ensure availability of sufficient number of self-declaration form(s) as specified by Ministry of Health & family Welfare and get them filled in duplicate before disembarkation. The contact details (local and mobile number) in India should mandatorily be mentioned.
5. In this regard, all airlines shall make in-flight announcement in flights coming to India and ensure strict compliance.
6. Please acknowledge the receipt and intimate action taken in the matter.



( Neeraj Kumar )

Deputy Director of Regulations & Information  
For Director General of Civil Aviation

To

1. All Scheduled Airlines operating flights to/from India.

Copy to:

2. Smt. Rubina Ali, Joint Secretary, M/o Civil Aviation, Rajiv Gandhi Bhawan, New Delhi.



GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

.....

No. 4/1/2020-IR  
Dated: 05-03-2020

CIRCULAR

**Subject : Travel restrictions related to COVID 19.**

It has been decided that in addition to Visa restrictions already in place, passengers traveling from/having visited Italy or Republic of Korea and desirous of entering India will need certificate of having tested negative for COVID-19 from the designated laboratories authorized by the health authorities of these countries. This will be enforced from 0000 Hrs of 10<sup>th</sup> March, 2020 and is a temporary measure till cases of COVID-19 subside.

2. All scheduled airlines operating to/from India, therefore, are requested to ensure strict compliance and shall not board from place of embarkment any passenger having a travel history to Italy or Republic of Korea without a certificate, as specified above.
3. Please acknowledge the receipt and intimate action taken in the matter.



(Sunil Kumar)  
Deputy Director General

To

All Scheduled Airlines operating flights to/from India.

GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR  
Dated: 10-03-2020

CIRCULAR

It has come to the knowledge that some airlines are not ensuring availability of self-declaration form(s) as specified in circular no. 4/1/2020-IR dated 4.3.2020 leading to long queues at arrival points.

2. This has been viewed very seriously by this office. All airlines operating on international sector, therefore, are advised again to ensure availability of sufficient number of self-declaration form(s) as specified by Ministry of Health & family Welfare and get them filled in duplicate before disembarkation.
3. All airlines shall also ensure in-flight announcement in flights coming to India, in this regard.
4. All airlines shall strictly adhere to above instructions and intimate action taken in the matter.



(Sunil Kumar)  
Deputy Director General

To

All Scheduled Airlines operating flights to/from India.



GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR  
Dated: 11-03-2020

CIRCULAR

**Sub: Travel and Visa restrictions related to COVID-19**

In supersession of all earlier advisories issued on this subject, new travel advisories have been issued by the Bureau of Immigration (BoI).


2. All scheduled Indian and foreign airlines engaged in international air transportation to/from India, therefore, are advised as under:

- (i) All regular (sticker) Visas/e-Visa granted to nationals of France, Germany and Spain and issued on or before 11.3.2020 and who have not yet entered India stand suspended with immediate effect.
- (ii) All regular (sticker) Visas/e-Visa (including VoA for Japan and South Korea) granted to nationals of Italy, Iran, South Korea, Japan and which have been issued on or before 03.03.2020 and who have not yet entered India remain suspended.
- (iii) Regular (sticker) visa/e-Visa granted to nationals of China, issued on or before 05.02.2020 suspended earlier continue to be suspended.
- (iv) Regular (sticker) visas/e-Visas granted to all foreign nationals who have travelled to China, Iran, Italy, South Korea, Japan, France, Germany and Spain on or after 01.02.2020 and who have not yet entered India stands suspended with immediate effect.
- (v) All aforementioned restricted category of foreign nationals may not enter India from any Air, Land or Seaport ICPs. Those requiring to travel to India due to compelling reasons, may seek fresh visa from the nearest Indian embassy/consulate. Italian and South Korean nationals, who are granted fresh visa issued after 05.03.2020 should carry 'tested negative for COVID-19' medical certificate from designated laboratories of Italy and South Korea.
- (vi) Indians and OCI card holders from Italy and South Korea should carry 'tested negative for COVID-19' medical certificate from designated laboratories of Italy and South Korea. OCI card holders of other countries are free from visa

restrictions but shall need to undergo mandatory health check upon arrival in India.

- (vii) Visas of all foreigners already in India remain valid. They may contact the nearest FRRO/FRO through e-FRRO module for extension/conversion etc of their visa or grant of any consular service if they choose to do so.
- (viii) Holders of Diplomatic passports, Official passports, officials of UN and other international bodies and aircrew from above eight countries are exempted from such restriction on entry. However, their medical screening on arrival is compulsory.
- (ix) All foreign and Indian nationals entering into India from any port are required to furnish a pair of duly filled self-declaration forms (including personal particulars i.e. Phone number and address in India) and travel history to health officials and immigration officials at all arrival ports.
- (x) These restrictions will remain in force till further orders.

3. All scheduled Indian and foreign airlines engaged in international air transportation to/from India, therefore, are directed to scrupulously follow above BoI advisories and not to carry any passenger in violation thereof.

  
(Sunil Kumar)  
Deputy Director General

To  
All Scheduled Airlines operating flights to/from India.



GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR  
Dated: 12-03-2020

CIRCULAR

**Sub: Travel and Visa restrictions related to COVID-19**

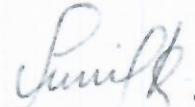
In supersession of all earlier advisories issued on this subject, new travel advisories have been issued by the Bureau of Immigration (BoI).

2. All scheduled Indian and foreign airlines engaged in international air transportation to/from India, therefore, are advised as under:

- (i) All existing visas issued to nationals of any country except those issued to Diplomats, Officials, UN/International organizations, Employment, Project visas stand suspended till April 15, 2020. This will come into effect from 1200 GMT on March 13, 2020 at the port of departure of any foreigner for onward journey to India.
- (ii) Visas of all foreigners already in India remain valid. They may contact the nearest FRRO/FRO through e-FRRO module for extension/conversion of their visa or grant of any consular service if they choose to do so.
- (iii) Visa free travel facility granted to OCI card holders shall be kept in abeyance till April 15, 2020. This will come into effect from 1200 GMT on March 13, 2020 at the port of departure of any foreigner for onward journey to India.
- (iv) Any foreign national who intends to travel to India for compelling reasons may contact the nearest Indian Mission for fresh visa.
- (v) All incoming travelers, including Indian nationals arriving from any destination and having visited China, Italy, Iran, Republic of Korea, France, Spain and Germany on or after February 15, 2020 shall be quarantined for a minimum period of 14 days. This will come into effect from 1200 GMT on March 13, 2020 at the port of departure of such travelers.
- (vi) International traffic through land borders will be restricted to designated Immigration Checkposts with robust medical screening facilities. These will be notified separately by Ministry of Home Affairs.

In addition to the above visa restrictions the following travel advisory is hereby issued in accordance with instructions of Ministry of Health & Family Welfare: -

- i. Indian nationals presently abroad are advised to avoid non-essential travel. They are hereby informed that they can be quarantined for a minimum period of 14 days on their arrival in India.
  - ii. All Indian nationals are strongly advised to avoid all non-essential travel abroad. On their return they can be subjected to quarantine for a minimum period of 14 days.
3. All scheduled Indian and foreign airlines engaged in international air transportation to/from India, therefore, are directed to scrupulously follow above BoI advisories and not to carry any passenger in violation thereof.



(Sunil Kumar)

Deputy Director General

To

All Scheduled Airlines operating flights to/from India.



GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

.....

No. 4/1/2020-IR  
Dated: 12-03-2020

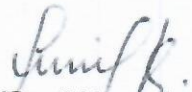
CIRCULAR

**Sub: Airline Ticket Cancellation/Reschedule due to Covid-19**

In view of the unfolding severe impact of COVID-19, the Aviation Industry is facing serious challenges. Flights are being curtailed, cancelled and disrupted almost on a daily basis. Resultantly, the passengers are also facing the burnt. Their travel plans are also getting hit and disturbed.

2. In the current scenario, it would be appropriate if airlines support their passengers in this tough time by waiving off cancellation/reschedule charges or by providing any other incentive.

3. In light of hardship faced by passengers, airlines may like to consider and take an appropriate call, accordingly.

  
(Sunil Kumar)  
Deputy Director General

To

All Scheduled International Airlines operating to/from India.

GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR  
Dated: 14-03-2020

**CIRCULAR**

**Sub: In Flight Announcement Related to COVID-19**

In order to prevent the spread of COVID 19 (Novel Corona Virus 2019) disease in India, all scheduled Indian and foreign airlines engaged in international air transportation to/from India are directed to make following in-flight announcement:

- (i) All passengers to India shall be mandatorily screened by the Health personnel prior to immigration clearance. This is important for early diagnosis and prompt management for preventing spread of the disease.
- (ii) Every passenger should mandatorily fill the Self Declaration Form in duplicate being distributed before disembarkation and submit at the Health counters and at immigration counters for immigration clearance.
- (iii) You are requested to ensure providing your correct and detailed address where you plan to stay in India and mobile number which you will use in India in the Self Declaration Forms.
- (iv) All incoming travellers, including Indian Nationals, arriving from or having visited China, Italy, Iran, Republic of Korea, France, Spain and Germany after 15th February, 2020 shall be quarantined for a minimum period of 14 days. Travellers from other countries are also informed that they can also be quarantined for minimum 14 days on their arrival in India, if the health screening at the airport so indicates.



- (v) All incoming international passengers should self-monitor their health and follow required Dos & Dont's as prescribed by government.
  - (vi) Travellers who after disembarkation are visiting India shall call Helpline number 011-23978046 and should seek medical assistance from the designated hospitals in case they develop cough, fever, respiratory distress within 28 days of arrival in India.
2. Please acknowledge the receipt and ensure strict compliance.

  
(Sunil Kumar)

Deputy Director General

To

All Scheduled Airlines operating flights to/from India.

GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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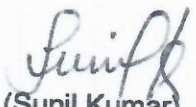
No. 4/1/2020-IR  
Dated: 16-03-2020

CIRCULAR

**Sub: Travel and Visa restrictions related to COVID-19**

In continuation of the circular issued on the subject on 12<sup>th</sup> March 2020, the following additional advisory is issued in accordance with instructions of Ministry of Health & Family Welfare:

- (i) Expanding compulsory quarantine for a minimum period of 14 days for passengers coming from/transiting through UAE, Qatar, Oman, and Kuwait. This will come into effect from 1200 GMT on 18<sup>th</sup> March 2020 at the port of first departure.
  - (ii) Travel of passengers from member countries of the European Union, the European Free Trade Association, Turkey and United Kingdom to India is prohibited with effect from 18<sup>th</sup> March 2020. No airline shall board a passenger from these nations to India with effect from 1200 GMT on 18<sup>th</sup> March 2020. The airline shall enforce this at the port of initial departure.
  - (iii) Both these instructions are temporary measures and shall be in force till 31<sup>st</sup> March 2020 and will be reviewed subsequently.
3. All scheduled Indian and foreign airlines engaged in international air transportation to/from India, therefore, are directed to scrupulously follow the above advisory and not to carry any passenger in violation thereof.

  
(Sunil Kumar)  
Deputy Director General

To  
All Scheduled Airlines operating flights to/from India.



GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR  
Dated: 17-03-2020

CIRCULAR

**Sub: Travel and Visa restrictions related to COVID-19**

In continuation of the circular issued on the subject on 12<sup>th</sup> and 16<sup>th</sup> March 2020, the following additional advisory is issued:

- (i) Travel of passengers from Afghanistan, Philippines, Malaysia to India is prohibited with immediate effect. No flight shall take off from these countries to India after 1500 hours Indian Standard Time (IST). The airline shall enforce this at the port of initial departure.
  - (ii) This instruction is a temporary measure and shall be in force till 31st March 2020 and will be reviewed subsequently.
3. All scheduled Indian and foreign airlines engaged in international air transportation to/from India, therefore, are directed to follow the above advisory and not to carry any passenger in violation thereof.

  
(Sunil Kumar)

Deputy Director General

To

1. All Scheduled Airlines operating flights to/from India;
2. The Chairman, Airport Authority of India;
3. All International Airport Operators in India.